

AUTHORITATIVE ENGLISH TEXT

BILL NO. 17 OF 2019

**THE SALARIES AND ALLOWANCES OF MINISTERS
(HIMACHAL PRADESH) AMENDMENT BILL, 2019**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL
PRADESH) AMENDMENT BILL, 2019**

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Substitution of section 7.

**THE SALARIES AND ALLOWANCES OF MINISTERS
(HIMACHAL PRADESH) AMENDMENT BILL, 2019**

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Salaries and Allowances of Ministers
(Himachal Pradesh) Act, 2000 (Act No. 11 of 2000).*

BE it enacted by the Legislative Assembly of Himachal Pradesh
in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Act, 2019. Short title.

5 2. For section 7 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000, the following shall be substituted, namely:— Substitution of section 7.

10 **“7. Free transit by railway or by air or by taxi.—**(1) Each Minister during the term of office shall be entitled to travel at any time by railway or by air by any class within or outside the Country or by taxi outside the State and within the Country alongwith his family or any person accompanying him to look after and assist him during travel and shall be entitled for the reimbursement of actual expenses so incurred on production of tickets or bills of such journey performed, subject to maximum amount of four lac rupees in each financial year:

15 Provided that the expenses of journey by taxi shall not be more than ten percent of maximum amount of four lac rupees:

20 Provided further that the aggregate amount payable for the journey performed by railway or by air or by taxi in a financial year shall not exceed four lac rupees.

Explanation.—For the purpose of this sub-section, the expression “family” shall mean the spouse, their unmarried son(s) and daughter(s) including unmarried adopted son and daughter.

(2) Each Minister shall be entitled for an advance not exceeding rupees twenty five thousand on his request to undertake such journey and the advance so paid shall be adjusted before the closing of financial year, failing which the entire advance shall be recovered from his salary and allowances in lump-sum.

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Explanation.—For determining the aggregate amount under this section, the amount so incurred in the same financial year on journey by railway or by air or by taxi under section 10-A of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971 or under section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 shall be taken into account.”

4 of 1971

8 of 1971

Authenticated

Chief Minister
Himachal Pradesh

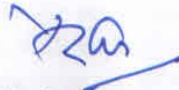
STATEMENT OF OBJECTS AND REASONS

The Members Amenities Committee of Himachal Pradesh Vidhan Sabha has recommended to enhance the existing limit for reimbursement of expenses incurred on account of free transit facility to Member(s) of Legislative Assembly alongwith making provision of taxi outside the State and within the Country. The said recommendation has been accepted. Thus, in order to maintain parity amongst the Members and the Ministers, it has been decided to enhance existing limit of reimbursement of expenses incurred on account of free transit facility from rupees two lac fifty thousand to rupees four lac to the Ministers. This has necessitated amendments in the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000.

This Bill seeks to achieve the aforesaid objectives.

(JAI RAM THAKUR)
Chief Minister.

Authenticated



Chief Minister
Himachal Pradesh

SHIMLA :

THE, 2019.

FINANCIAL MEMORANDUM

Clause 2 of the Bill, when enacted, will entail additional recurring expenditure out of the State Exchequer to the tune of Rs. 18.00 lac per annum approximately.

MEMORANDUM REGARDING DELEGATED LEGISLATION

—Nil—

RECOMMENDATIONS OF THE GOVERNOR UNDER ARTICLE 207 OF THE CONSTITUTION OF INDIA

(File No. GAD-C-D (6)-1/2019)

The Governor of Himachal Pradesh, having been informed of the subject matter of the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Bill, 2019, recommends, under article 207 of the Constitution of India, the introduction and consideration of the Bill in the State Legislative Assembly.

**THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL
PRADESH) AMENDMENT BILL, 2019**

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*further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act,
2000 (Act No. 11 of 2000).*

(JAI RAM THAKUR)
Chief Minister.

(YASHWANT SINGH CHOGAL)
Principal Secretary (Law).

Authenticated



Chief Minister
Himachal Pradesh

SHIMLA :

THE, 2019.

**EXTRACT OF THE PROVISIONS OF THE SALARIES AND ALLOWANCES OF
MINISTERS (HIMACHAL PRADESH) ACT, 2000 (ACT NO. 11 OF 2000) LIKELY
TO BE AFFECTED BY THIS AMENDMENT BILL**

Section:

7. Free transit by railway or by air.—(1) Each Minister during the term of their office shall be entitled to travel at any time by railway or by air by any class within or outside the country alongwith his family or any person accompanying him to look after and assist him during travel and shall be entitled for the reimbursement of actual expenses so incurred on production of tickets of such journey performed, subject to maximum of two lac fifty thousand rupees in each financial year:

Provided that the aggregate amount payable for the journey performed by railway or by air in a financial year shall not exceed two lac fifty thousand rupees.

Explanation.—For the purpose of this sub-section, the expression “family” shall mean the spouse their unmarried son(s) and daughter(s) including unmarried adopted son and daughter.

(2) Each Minister shall be entitled for an advance not exceeding rupees twenty five thousand on his request to undertake such journey and the advance so paid shall be adjusted before the closing of financial year, failing which the entire advance shall be recovered from his salary and allowances in lump-sum.

Explanation.—For determining the aggregate amount under this section, the amount so incurred in the same financial year on journey by railway or air under section 10-A of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971 or under section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 shall be taken into account.